

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.2591 of 2024**

Arising Out of PS. Case No.-157 Year-2019 Thana- CHHAURADANO District- East
Champran

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SANJAY SINGH

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

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Appearance :

For the Petitioner/s : Mr.Ajay Kumar Singh, Adv.
For the Opposite Party/s : Mr.Madhura Nand Jha, APP

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**CORAM: HONOURABLE MR. JUSTICE PRAVEEN KUMAR
ORAL ORDER**

2 10-03-2026 Heard learned counsel for the petitioner and learned
A.P.P. for the State.

2. Learned counsel for the petitioner submits that by way of present application, the petitioner has challenged the order taking cognizance passed by the 7th Additional District & Sessions Judge -cum- Special Judge, POCSO Act, East Champran in connection with Chhauradano P.S. Case No. 157 of 2023 but, during pendency of the present application, charges came to be framed against the petitioner and the trial has now commenced in which two prosecution witnesses have been examined, thus, he seeks permission to withdraw this application.

2. Permission, as sought for, is accorded.

3. Accordingly, this criminal miscellaneous application



is dismissed as withdrawn.

4. It is made clear that this Court has not expressed any opinion on the merits of the case.

(Praveen Kumar, J)

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